

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4050**

**TO BE ANSWERED ON WEDNESDAY, 17<sup>th</sup> JULY 2019**

**WOMEN RESERVATION BILL**

4050. SHRI MARGANI BHARAT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Bill for providing 33 percent reservation for women is pending in Parliament for a long time;

(b) if so, whether the Government would call on all party meeting on the issue for amicable passing of the bill; and

(c) the time by which the bill would be brought before Parliament for consideration and passing?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): The Constitution (One Hundred and Eighth Amendment) Bill, 2008 envisaging reservation of as nearly as one-third seats in the House of People and Legislative Assembly of every State, was passed by the Rajya Sabha on 9<sup>th</sup> march, 2010 and was pending in 15<sup>th</sup> Lok Sabha. On dissolution of the Lok Sabha, the Bill lapsed. It has been endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

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